

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
APPEAL NO. 05 OF 2025**

**IN THE MATTER OF:**

NABIN NANDA

...APPLICANT

VERSUS

MEMBER SECRETARY, SEIAA, ODISHA & ORS.

...RESPONDENTS

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**THROUGH COUNSEL**

**Filed By:**

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DATED: 17.09.2025

PLACE: New Delhi



BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
APPEAL NO. 05 OF 2025

**IN THE MATTER OF:**

NABIN NANDA

...APPLICANT

VERSUS

MEMBER SECRETARY, SEIAA, ODISHA &  
OTHERS

...RESPONDENTS

**COUNTER AFFIDAVIT ON BEHALF OF THE RESPONDENT NOS. 3, 4, AND 5**

I, Shri. Suvendra Kumar Samal, aged about 58 years, S/o- Late Gourhari Samal, presently working as Deputy Director of Mines, Talcher, At/PO-Talcher, District-Angul, Odisha, do hereby solemnly affirm and state as follows:

1. That I have been arrayed as Respondent No. 5 in the aforementioned Appeal. I have been duly authorized to swear this affidavit on behalf of Respondent Nos. 3 and 4.
2. That I have gone through the contents of the Appeal as well as the Annexures appended thereto and understood the contents thereof. I am otherwise well acquainted with the facts of the case to swear in this Affidavit in my official capacity.
3. That the Applicant has filed the present Appeal challenging the Environmental Clearance, dated 05.05.2025 granted to the Respondent No.6 i.e., M/S PSK Infrastructure & Project Pt. Ltd. ("Project Proponent") by State Environment Impact Assessment Authority ("SEIAA"), Odisha for extraction of stone from Nihil Prasad Road Metal Quarry ("Quarry") over an area of 11.10 acres or 4.492 hectares in village Nihil Prasad of Gondia Tahsil of Dhenkanal district for production capacity of 312825 cum in 5 years and 62560 cum/annum in first year.

**PARAWISE REPLY:**

1. That the contents of Paragraph No.01 of the Appeal are a matter of fact and the same needs no reply.
2. That the averments made in Paragraph Nos. 02 and 03 are false and denied.

Suvendra Kumar Samal

- i. It is humbly submitted that the Environmental Clearance in question has been granted on 05.05.2025 by SEIAA to the Project Proponent for the extraction of black stone from the Quarry over an area of 4.492 hectares in the village Nihal Prasad under Gondia Tahasil of Dhenkanal District. The Project Proponent is the successful bidder of the project work "Rehabilitation and Upgradation from 4 to 8 Lanning of Chandikhole – Paradip Section of NH-53 from KM: 18.000 to KM: 39.000 in the State of Odisha on HAM mode" pursuant to the Tender ID: 2022\_NHAI\_13774\_1 as intimated by the National Highways Authority of India ("NHAI"). The Project Proponent had applied before the Collector and District Magistrate, Dhenkanal, regarding the requirement of 6,00,000 Cubic metres of boulders for their NHAI project work from their own company land at mouza Nihal Prasad under Khata No- 1433/1812 Plot No – 6890, 6890/9993, a total area of 4.492 hectares in Gondia Tahasil of Dhenkanal District.
- ii. Accordingly, a Joint Inspection for the evaluation of the potentiality of the inclusion of the Quarry in the District Survey Report was conducted on 06.02.2024 by the following members: (i) Regional Officer, SPCB, Angul; (ii) ACF, Dhenkanal; (iii) Sub-Collector, Dhenkanal; (iv) Joint Director, Geology, Dhenkanal; (v) Mining Officer, Dhenkanal; (vi) Tahasildar, Gondia, and (vii) Assistant Engineer, Rengali Right Canal Division-II, Dhenkanal. It was noted in the Joint Inspection that the proposed connecting road to the Quarry runs over two Government plots, which were objected to by the sub-divisional committee and required diversion.

A True Copy of the Joint Inspection Report, dated 06.02.2024, carried out by the Sub-divisional Committee is annexed herewith and marked as **Annexure R1**.
- iii. The Project Proponent had applied for the quarry permit on 08.12.2023, but the same could not be granted by the Mining Officer as the Project Proponent had not yet made available an alternate connecting road to the Quarry.
- iv. That on 14.03.2024, the Collector and District Magistrate, Dhenkanal asked the Project Proponent to apply for an alternate route to the Quarry and on 10.04.2024, the Project Proponent submitted an affidavit stating that, soon after the inclusion of the Quarry in the DSR, and before the commencement of the quarry, the Project Proponent would make the necessary arrangements for the connecting road but till date, no such

*Suvendra Kumar Samant*

arrangements has been made by the Project Proponent and hence no quarry permit has been issued with respect to the Quarry. The Project Proponent has got the Mining Plan approved on 14.10.2024

A True Copy of the Letter no. 3457, dated 14.03.2024 of the Collector and District Magistrate, Dhenkanal, to the Project Proponent is annexed herewith and marked as **Annexure R2.**

3. That in reply to the averments made in Paragraphs No. 4 to 6, the Deponent has no comments to offer.
  4. That the averments made in Paragraphs No. 07 to 10 are false and denied. The DSR of Dhenkanal District was placed before the State Environmental Appraisal Committee ("SEAC") for comments, and after detailed discussion, SEAC recommended SEIAA for approval of the same. Detailed deliberations took place in the office of SEIAA on 14.05.2025 regarding the approval of the DSR, and on 21.05.2025, the SEIAA granted its approval of the DSR for Dhenkanal district.
- A True Copy of the Minutes of the 200<sup>th</sup> Meeting of SEIAA, Odisha, held on 14.05.2025, is annexed herewith and marked as **Annexure R3.**
5. That in reply to the averments made in Paragraph No. 11, the Deponent has no comments to offer.
  6. That the averments made in Paragraph No.12 are false and denied. The Quarry is at a distance of approximately 2 km from the district boundary of Jajpur District. There is only one lease quarry which exists within a 10 km radius of the sites. However, there are some crusher units within a 10 km radius of this site.
  7. That with respect to the averments made in Paragraph No. 13, it is humbly submitted that the proposed Quarry is situated at a distance of approximately 300 m from Nischinta Reserve Forest.
  8. That the averments made in Paragraph No. 14 are false and denied. As per the Joint Enquiry conducted on 06.02.2024 by the sub-divisional committee, it was observed that the connecting road/approach road to the Quarry runs over two government plots, which were

S u b d i v i s i o n a l M a g i s t r a t e

objected to by the sub-divisional committee and required diversion. The Collector and District Magistrate directed the Project Proponent to make alternate arrangements, but the Project Proponent has yet to make the same, and hence, the quarry permit has been denied by the Mining Officer.

9. That with respect to the averments made in Paragraph No. 15, it is humbly submitted that the proposed Quarry is situated at a distance of approximately 300m from Nischinta Reserve Forest and approximately 400m from Dhanambarkhol Water Reservoir.
10. That with respect to the averments made in Paragraph No. 16, the Deponent has no comments to offer.
11. That the averments made in Paragraph No. 17 are false and denied. It is humbly submitted that mining activities in the Dhenkanal District are carried out under the administrative control/ supervision of statutory bodies like the State Pollution Control Board, SEIAA, and Mining Officials.
12. That with respect to the averments made in Paragraph No. 18, the Deponent has no comments to offer.
13. That the averments made in Paragraph No. 19 are false and denied. A field visit to the Nihal Prasad under Gondia Tahasil of Dhenkanal district was undertaken by the Tahasildar, Gondia, Deputy Director Geology, Dhenkanal, and Mining Officer Dhenkanal for the grant of quarry permit to the Quarry on 03.01.2024, and various observations were made.  
  
A True Copy of the Report on the field visit to Nihal Prasad on 03.01.2024 is annexed herewith and marked as **Annexure R4**.
14. That the averments made in Paragraph No. 20 are false and denied. On 06.02.2024, a Joint Inspection for the evaluation of the potentiality of the inclusion of the Quarry in the District Survey Report was conducted on 06.02.2024 by the following members: (i) Regional Officer, SPCB, Angul; (ii) ACF, Dhenkanal; (iii) Sub-Collector, Dhenkanal; (iv) Joint Director, Geology, Dhenkanal; (v) Mining Officer, Dhenkanal; (vi) Tahasildar, Gondia; and (vii) Assistant Engineer, Rengali Right Canal Division-II, Dhenkanal. And it was noted

*Saurindra Kumar Samant*

in the Joint Inspection that the connecting road to the Quarry runs over two government plots, and hence it required diversion, along with other observations.

15. That the averments made in Paragraph No. 21 are denied. The Project Proponent has published the EC letter in two leading Odia newspapers, namely "The Prati Dina" at page no. 07 edition date 03.06.2025 and "The Prasanta" at page no. 03 edition date 03.06.2025.

A true copy of the relevant pages of the Newspapers is annexed herewith and marked as **Annexure R5**.

16. That with respect to the averments made in Paragraph No. 22, the Deponent has no comments to offer.
17. That in reply to the averments made in Paragraph No.23, it is humbly submitted that, the Regional Officer of the State Pollution Control Board, Angul was pleased to issue its Consent to Establish under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 for production of Black Stone of capacity 33888.4 m<sup>3</sup>/year during valid mining lease period (as per approved mining plan and Environmental Clearance) over mining lease area of 11.10 acres or 4.492 ha bearing Khata No. 1433/1812, Plot No. 6890, 6890/9993, Kissam-Sarad-III, Mouza Nihal Prasad of Gondia Tahasil in the district of Dhenkanal to the Project Proponent.
18. That in reply to the averments made in Paragraphs No. 24 and 25 of the Appeal, the Deponent has no comments to offer.

**REPLY TO THE GROUNDS:**

1. The averments made in the Grounds A to J are denied. In the Joint Enquiry conducted on 06.02.2024 by the Sub-divisional Committee headed by Sub-Collector Dhenkanal to assess the potentiality of the inclusion of the Quarry, it was noted that the proposed connection road to the Quarry runs over two government plots, which are a part of the Kissam Gramya Jungle, which was objected to by the Sub-divisional Committee and required diversion. Hence, the Project Proponent was asked to propose an alternate connecting road to the Quarry. Pursuant to which, the Project Proponent submitted an affidavit that they would make the necessary arrangements before the operation of the Quarry. However, since the

*Sumendra Kumar Samal*

alternate road to the Quarry has not been made so far by the Project Proponent, the quarry permit has not been granted by the Mining Officer. It is also important to mention that the Quarry has been included in the District Survey Report, and the same has been scrutinized and approved by the SEIAA on 21.05.2025.

- 2. That in view of the aforesaid facts and circumstances, the Grounds and the Prayers made in the appeal are devoid of merit and the same are liable to be disposed of as per law.

*Suvendra Kumar Samal*

**DEPONENT**

**Deputy Director Mines  
Talcher Circle, Talcher**

Verified at D.D.M. Talcher on this the 17<sup>th</sup> day of September 2025, that the contents of the aforesaid counter affidavit and annexures are true and correct to my personal knowledge and have been derived from the official records maintained by Respondent No. 05. No part of it is false nor has anything material been concealed therefrom.

*Suvendra Kumar Samal*

**DEPONENT**

**Deputy Director Mines  
Talcher Circle, Talcher**



N.R. NO. 5649 DATE 17-9-25

**AFFIDAVIT**

The deponent having been identified by R. Yadav Advocate Talcher, appeared before me the 17<sup>th</sup> of Sept 2025 present in the Court premises & the contents of the affidavit are true to the best of knowledge & belief.

*Anita Lal*  
**ANITA LAL  
NOTARY TALCHER**

**JOINT ENQUIRY REPORT ON POTENTIALITY OF NEW SAIRAT SOURCE AT  
MOUZA- NIHALPRASAD FOR INCLUSION IN DSR**

|    |  |   |
|----|--|---|
| 1  | Name of the sairat source  |   |
| 3  | Name of the village  | Nihalprasad   |
| 4  | Khata No.  | 1433/1812   |
| 5  | Plot No.   | 6890, 6890/9993   |
| 6  | Area(in acre)  | Ac 11.10 dec  |
| 7  | Whether Hal-Sabik kissam of the referring R.O.R. has been verified                 | Yes, report obtained from office of the Settlement Officer, Dhenkanal , Dhenkanal-Keonjhar Major Settlement , Dhenkanal. ( Copy enclosed)   |
| 8  | Plot on Which quarry operation is to be carried out                                | 6890, 6890/9993   |
| 9  | Material available in the source at present in CuM                                 | Only after Total Station Survey/ Drone D.G.P.S it can be ascertained.   |
| 10 | Plot having more than 3 mtrs depth   | No  |
| 11 | Whether quarry operation is going on other than the quarry area                    | No such instance found during joint verification  |
| 12 | If yes,  | —   |
| 13 | Whether the quarry is feasible   | Yes   |
| 14 | Land Schedule for the proposed area  | Khata No.- 1433/1812<br>Plot No.- 6890, Area- Ac 5.55 dec, Kissam- Sarad-3<br>Plot No.- 6890/9993, Area- Ac 5.55 dec, Kissam- Sarad-3   |
| 15 | Whether the quarry area involves any thick tree growth                             | No  |
| 16 | Regarding availability of road connectivity  | During enquiry, it is seen that the proposed connecting road to the applied plots runs over 2 Govt. plots bearing No. 7280 & 7281, one private plot no. 7272/8844 which is own plot of the applicant & 4 other private plots recorded in the name of one Kishore Ch. Das. |
| 17 | Whether the quarry hamper agriculture operation in the nearby area                 | No.   |
| 18 | Whether quarrying operation will be detrimental to prevent of natural environments | No  |

  
17/09/2015

Deputy Director Mines  
Talcher Circle, Talcher

|    |   |  |
|----|---|--|
| 19 | Dangerous to public health and communication  | No   |
| 20 | Dangerous to any public structure, monuments and building   | No   |
| 21 | Environmental pollution if any  | After operation of the quarry it can be ascertained.   |
| 22 | Whether the land involved is kept in Rakhita or Sarbasadharan or Reserved for any communal purpose                | Private land acquired by sale purchase   |
| 23 | Whether the land involved any forest area to attract the provision of Forest Conservation Act, 1980               | No.  |
| 24 | Whether the quarry site is located within 100 mtrs distance from railway line, Reservoir, N.H/S.H                 | No   |
| 25 | If any plot is adjacent to reserve forest   | The applied area is situated at a distance of approximately 285 mtrs. from Nischinta Reserve Forest.   |
| 26 | Any Tank, Canal, Road other than N.H/S.H., Habitation/ Building within 50 mtrs from the quarry site exists or not | Yes, one private pond is situated just next to applied plot no. 6890. The pond is of an area Ac 0.38 dec which exists over plot no. 6917, kissam- Jalasaya-II. Prior to inclusion of the applied plots in DSR, consent of the applicant should be obtained.  |
| 27 | Views of Joint Enquiry Team   | The applied plots are connected through private plots which have not been converted to Rasta Kissam. So, before inclusion of the same in DSR, these plots should be converted to Rasta Kissam. Further, the kissams of Govt. plots over which the proposed road runs are Gramya Jungle which is objectionable. |

*P. K. B. Chandra*  
6.2.2024  
AES  
Regional Officer, SPCB,  
Angul

*DDN*  
6.2.2024  
ACF, Dhenkanal Divn,  
Dhenkanal

*[Signature]*  
6/2/24  
Sub-Collector, Dhenkanal

*[Signature]*  
6.2.24  
DDG  
Joint Director, Geology  
Dhenkanal

*[Signature]*  
6/2/24  
Mining Officer, Dhenkanal

*[Signature]*  
6/2/24  
Tahsildar, Goudia

*[Signature]*  
6/2/24  
Asst. Engineer, Rengali Right Canal Divn-II  
Dhenkanal

*[Signature]*  
6/2/24  
Revenue Inspector  
Nimalprasad

*[Signature]*  
17/09/2025

Deputy Director Mines  
Talcher Circle, Talcher

## True and Typed Copy

Annexure-RI

**JOINT ENQUIRY REPORT ON POTENTIALITY OF NEW SAIRAT SOURCE AT  
MOUZA-NIHALPRASAD FOR INCLUSION IN DSR**

|    |  |   |
|----|--|---|
| 1  | Name of the sairat source  |   |
| 3  | Name of the village  | Nihalprasad   |
| 4  | Khata No.  | 1433/1812   |
| 5  | Plot No.   | 6890, 6890/9993   |
| 6  | Area(in acre)  | Ac 11.10 dec  |
| 7  | Whether Hal-Sabik kissam of the referring R.O.R. has been verified                 | Yes, report obtained from office of the Settlement Officer, Dhenkanal, Dhenkanal-Keonjhar Major Settlement, Dhenkanal. (Copy enclosed)  |
| 8  | Plot on Which quarry operation is to be carried out                                | 6890, 6890/9993   |
| 9  | Material available in the source at present in CuM                                 | Only after Total Station Survey/ Drone D.G.P.S it can be ascertained.   |
| 10 | Plot having more than 3 mtrs depth   | No  |
| 11 | Whether quarry operation is going on other than the quarry area                    | No such instance found during joint verification  |
| 12 | If yes,  | --  |
| 13 | Whether the quarry is feasible   | Yes   |
| 14 | Land Schedule for the proposed area  | Khata No.- 1433/1812<br>Plot No. 6890, Area- Ac 5.55 dec, Kissam-Sarad-3 Plot No.- 6890/9993, Area- Ac 5.55 dec, Kissam- Sarad-3  |
| 15 | Whether the quarry area involves any thick tree growth                             | No  |
| 16 | Regarding availability of road connectivity  | During enquiry, it is seen that the proposed connecting road to the applied plots runs over 2 Govt. plots bearing No. 7280 & 7281. One private plot no. 7272/8844 which is own plot of the applicant & 4 other private plots recorded in the name of one Kishore Ch. Das. |
| 17 | Whether the quarry hamper agriculture operation in the nearby area                 | No  |
| 18 | Whether quarrying operation will be detrimental to prevent of natural environments | No  |
| 19 | Dangerous to public health and communication                                       | No  |

|    |   |   |
|----|---|---|
| 20 | Dangerous to any public structure, monuments and building   | No  |
| 21 | Environmental pollution if any  | After operation of the quarry it can be ascertained.  |
| 22 | Whether the land involved is kept in Rakhita or Sarbasadharan or Reserved for any communal purpose            | Private land acquired by sale purchase  |
| 23 | Whether the land involved any forest area to attract the provision of Forest Conservation Act, 1980           | No  |
| 24 | Whether the quarry site is located within 100 mtrs distance from railway line, Reservoir, N.H/S.H             | No  |
| 25 | If any plot is adjacent to reserve forest   | The applied area is situated at a distance of approximately 285 mtrs. from Nischinta Reserve Forest   |
| 26 | Any Tank, Canal, Road other than NH/SH. Habitation/Building within 50 mtrs from the quarry site exists or not | Yes, one private pond is situated just next to applied plot no 6890. The pond is of an ares Ac 0.38 dec which exists over plot no 6917, kissam-Jalasaya-II. Prior to inclusion of the applied plot in DSR, consent of the applicant should be obtained.   |
| 27 | Views of Joint Enquiry Team   | The applied plots are connected through private plots which have not been converted to Rasta Kissam. So, before inclusion of the same in DSR, these plots should be converted to Rasta Kisam. Further, the kissams of Govt, plots over which the proposed road runs are Gramya Jungle which is Objectionable. |

Regional Officer,SPCB  
Angul

ACF, Dhenkanal Divn,  
Dhenkanal

Sub-Collector,Dhenkanal

Joint Director,Geology  
Dhenkanal

Mining Officer, Dhenkanal

Tahasildar,Gondia

Asst. Engineer,Rengali Right Canal Divn-II  
Dhenkanal

Revenue Inspector  
Nihalprasad



## OFFICE OF THE COLLECTOR &amp; DISTRICT MAGISTRATE, DHENKANAL

(Touzi Section)

No.X-6/2024- 3-57 / dt 14-3-24e-mail Id: dki.touzi@nic.in

Tel. No. : (06762) 225700

To

The Authorised signatory,  
M/s. PSK Infrastructures & Projects PVT. Ltd.

Sub:

Grant of Quarry permit for rehabilitation and upgradation from 4 to 8 laning of Chandikhol-Paradip Section from Matkatpur to Chakara stretch from existing Km 18.000 to Km 39.000 (total length 21,000 Km) Package-II on HAM Mode in State of Odisha- regarding.

Ref:

This office Letter No. 3045 dated 4.3.2024.

Sir,

With reference to the Letter on the subject captioned supra, I am to say that during the joint field visit, it is observed by the Committee that, the proposed connecting road to the applied plots 6890 & 6890/9993 runs over two Govt Plots bearing No. 7280 & 7281. The Kisam of the Govt. plots are Gramya Jungle which is objectionable in nature & requires diversion.

Accordingly, you have been requested to apply for alternate site for the above mentioned two Govt. Plots. But till date you have not submitted any alternate site to the proposed plots.

Hence, you are once again requested to submit any alternate site to the proposed Govt. plots for diversion of the road. Further you are also requested to submit all relevant document in connection with this case before the Sub-Collector-cum-Chairman, Sub-Divisional Committee, Dhenkanal for proper verification at their end.

Yours faithfully,

*[Signature]*  
Additional District Magistrate,  
Dhenkanal.

Memo No. 3458 Touzi, Dt. 14-3-24

Copy to the Sub-Collector-cum-Chairman, Sub-Divisional Committee, Dhenkanal for information & necessary action. He is requested to prepare the DSR after due verification & submit the same to this office for further action at this end.

*[Signature]*  
17/09/2025

Deputy Director Mines  
Talcher Circle, Talcher

*[Signature]*  
Additional District Magistrate,  
Dhenkanal.

## True and Typed Copy

Annexure-R2

**OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, DHENKANAL**  
(Touzi Section)**No.X-6/2024- 3457/dt. 14-03-24**e-mail id: [dki.touzi@nic.in](mailto:dki.touzi@nic.in)

Tel. No : (06762) 225700

To

The Authorised signatory,  
M/s. PSK Infrastructures & Projects PVT. Ltd.

Sub: Grant of Quarry permit for rehabilitation and upgradation from 4 to 8 laning of Chandikhol-Paradip Section from Matkatpur to Chakara stretch from existing Km 18.000 to Km 39.000 (total length 21,000 Km) Package-II on HAM Mode in State of Odisha- regarding.

Ref: This office Letter No. 3045 dated 4.3.2024.

Sir,

With reference to the Letter on the subject captioned supra, I am to say that during the joint field visit, it is observed by the Committee that, the proposed connecting road to the applied plots 6890 & 6890/9993 runs over two Govt Plots bearing No. 7280 & 7281. The Kisam of the Govt. plots are Gramya Jungle which is objectionable in nature requires diversion.

Accordingly, you have been requested to apply for alternate site for the above mentioned two Govt. Plots. But till date you have not submitted any alternate site to the proposed plots.

Hence, you are once again requested to submit any alternate site to the proposed Govt. plots for diversion of the road. Further you are also requested to submit all relevant document in connection with this case before the Sub-Collector-cum-Chairman, Sub-Division Committee, Dhenkanal for proper verification at their end.

Yours Faithfully

Additional District Magistrate,  
Dhenkanal

Memo Mo. **3458**/Touzi dt. **14-03-24**

Copy to the Sub-Collector-cum-Chairman, Sub-Divisional Committee, Dhenkanal for information & necessary action. He is requested to prepare the DSR after due verification & submit the same to this office for further action at this end.

Additional District Magistrate,  
Dhenkanal

**Minutes of the 200<sup>th</sup> Meeting of SEIAA, Odisha held on 14.05.2025 at  
11.00 AM**

| PARIVESH 2.0, AGENDA No. 200.48         |   |
|---|---|
| Proposal No.                            | SIA/OR/MIN/524233/2025  |
| Date of application                     | 14.02.2025  |
| File no.                                | 524233/234-MINB2/02-2025  |
| Project Type                            | Proposal for approval of DSR  |
| Category                                | B   |
| Project/Activity including Schedule No. | 1(a) Mining of minerals   |
| Name of the Project                     | Proposal for approval of District Survey Report (DSR) of Road Metal/Building Stone/Black Stone minor mineral of Dhenkanal District. |
| Name of the company/Organization        | Mining Officer, Dhenkanal   |
| Location of Project                     | District Dhenkanal  |

**1. Proposal in brief:**

The highlights of the proposal as ascertained from the application and as revealed from proceedings/discussion held during the meeting of SEAC/SEIAA, are given as under.

- i. The need for District Survey Report (DSR) have been necessitated by Ministry of Environment, Forest and Climate Change (MoEF&CC) vide their Notification No. S.O. 141 (E), dated 15<sup>th</sup> January 2016. The notification was addressed to bring certain amendments with respect to the EIA notification 2006 and in order to have a better control over the legislation. District level committees have been introduced in the system. As a part of this notification, preparation of District Survey Reports has been introduced.
- ii. The MoEF&CC in compliance of the Hon'ble Supreme Court's and NGT'S order has prepared "Sustainable Sand Mining Guidelines (SSMG), 2016" in consultation with State governments, detailing the provisions on Environmental Clearance (EC) for cluster, creation of District Environment Impact Assessment Authority, preparation of District survey report and proper monitoring of minor mineral.
- iii. Subsequently, Ministry of Environment, Forest and Climate Change has published Notification No. 3611 (E), dt. 25th July, 2018 regarding inclusion of the "Minerals Other than Sand" and format for preparation of the DSR has been specified. The notification stated about the objective of DSR i.e. "Identification of areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area".
- iv. Enforcement & Monitoring Guidelines for Sand Mining (EMGSM) January 2020 has been published modifying Sustainable sand Mining Guidelines, 2016 by MoEF&CC for effective enforcement of regulatory provisions and their monitoring. The EMGSM 2020 directed the states to carry out river audits, put detailed survey reports of all mining areas online and in the public domain, conduct replenishment studies of river beds, constantly monitor mining with drones, aerial surveys, ground surveys and set up dedicated task forces at district levels. The guidelines also push for online sales and purchase of sand and other river bed materials to make the process transparent. They propose night surveillance of mining activity through night- vision drones.
- v. The Hon'ble NGT in O. A. No. 360/2015- NGT Bar Association Vrs. Virender Singh (State of Gujarat) & O. A. No. 173/2018 - Sudarshan Das Vrs. State of West Bengal & Ors issued the following directions to the States:
- vi. As the DEIAA is not functioning as a consequence of the decision of the Tribunal in Satendra Pandey (supra) case, the DSR shall be prepared through consultants accredited by the National Accreditation Board of Education and Training/ Quality Control Council of India in terms of O.M. of MoEF&CC, Govt. of India dated 16.03.2010.
- vii. The DSR so prepared shall be submitted to the District Magistrate who shall verify the DSR only in

11.00 AM

- respect of the relevant facts pertaining to the physical and geographical features of the district which shall be distinct from the scientific findings based on the parameters prescribed in the SSMMG- 2016. After such verification, the District Magistrate shall forward the DSR for examination and evaluation by the State Expert Appraisal Committee (SEAC) having regard to the fact.
- viii. The SEAC after appraisal of the report shall forward it to the SEIAA for consideration and approval if it meets all scientific/technical requirements.
  - ix. While preparing the DSR, the MoEF&CC, Govt. of India Accredited Agency/Consultant shall scrupulously follow the procedure and the parameters laid down under the SSMMG-2016 and EMGSM - 2020 read in sync with each other."
  - x. The order of the Hon'ble NGT clearly specifies that DSR to be prepared by the MoEF&CC, Govt. of India Accredited Agency/Consultant and sent to the SEIAA by the technical appraisal by the SEAC.
  - xi. The SEAC observed that requirement of preparation of DSR by MoEF & CC, Govt of India Accredited Agency/Consultant as per order of Hon'ble NGT has been withdrawn by the Hon'ble Supreme Court of India in civil appeal nos. 3661 – 3662 of 2020.

**SEAC COMMENTS ON DSR OF DHENKANAL (Road Metal/Building Stone/Black Stone):**

1. DSR for building stone is very exhaustive with data. But it is observed that some of the information may be given for the below points.
  2. Some of the new sources like in page 37, Mouza Nihal Prasad doesn't have any data.
  3. In Item D13, D14, D15, D 16 Non Working Mines do not have any data.
  4. In case of Parjang Tahasil, working mine has no data on lease duration, start of operation etc.
  5. D17 Karanda Black stone case, working mines don't give any revenue data for last three years.
  6. Working mines but production is zero.
2. **Whether SEAC recommended the proposal** – Yes, the proposal was placed in the SEAC meeting held on 04.03.2025 and after detailed discussion, the SEAC, Odisha recommended that the SEIAA, Odisha may consider for approval of the DSR of Dhenkanal, for implementation, subject to insertion/correction of the above as observed by the SEAC.
3. **SEIAA, Observation:**  
**DSR of Stone DSR**
  - (i) Item no.13 on column no. 08 on validity of LOI is 3 months to 2 years and information on only four no. of sources that to be clarify.
  - (ii) Item no.17 table on demand and supply of minerals and only data given demand but no information on supply that to be clarify.
  - (iii) In the Annexure-II, column no. no. 08 (for Annual Extraction) higher that the column no. 09 (total mineral extraction) that need to be clarify.
  - (iv) In Annexure-IV in column no. 03 & 04 are blank in most of the source cases that needs to be clarify.
  - (v) The PP is required to submit google earth map KML file on transporting route.
  - (vi) Annexure-II, III, IV is only required upto 30 days public hearing period and after hearing the annexure number will be change to as final Annexure -V, VI & VII. So, need to include the annexure-II, III & IV during submission of DSR to SEAC & SEIAA approval.
  - (vii) DSR should be contain a certificate stating that a survey has been carried out by the the District Environment Impact Assessment Authority with the assistance of Geology Department or Irrigation Department or Forest Department or Public Works Department or Ground Water Boards or Remote Sensing Department or Mining Department etc. in the district by site visit using modern technology and the recommendation are made on the suitability of site for mining or prohibition thereof.
4. The proposal was placed in 192<sup>nd</sup> SEIAA, Odisha meeting held on 20.03.2025 and after detailed deliberation, the authority deferred the case for ADS for compliance by the PP on the observations of SEIAA (Item no.3-(i) to (vii)) and SEAC (Item no.1 of comments on DSR of Road Metal/Building Stone/Black Stone, Dhenkanal District)- (1) and (19)) in the respective DSR. The compliance to the observations of SEAC & SEIAA are to be mentioned in a tabular form in the covering letter and

**Minutes of the 200<sup>th</sup> Meeting of SEIAA, Odisha held on 14.05.2025 at**

**11.00 AM**

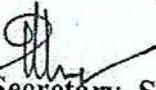
Accordingly, the ADS raised to PP for correction in DSR.

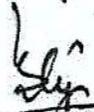
5. The PP has submitted revised DSR of Road Metal / Building Stone/Black Stone and complied the ADS raised by SEAC & SEIAA and found it is ok.

**Decision of Authority: Approved**

The compliance of the objection / corrections as previously recommended by SEIAA and SEAC are submitted by the Project Proponent. After detailed deliberation, the authority approved the DSR for Road Metal/Building Stone/Black Stone for Dhenkanal District.

Signed by

  
Member Secretary, SEIAA

  
Member, SEIAA

  
Chairman, SEIAA

  
17-09-2025  
Deputy Director Mines  
Talcher Circle, Talcher



File No.: 524233/234-MINB2/02-2025

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),  
ODISHA)

\*\*\*



Dated 21/05/2025

To,

Sri Dambrudhar Mahanta  
Mining Officer, Dhenkanal  
Mining Office, Dhenkanal, Odisha, 759001  
mo.dhenkanal@gov.in

**Subject:** Approval of District Survey Report (DSR) of Stone Sources of Dhenkanal District located in District-Dhenkanal, State-Odisha for the period 2025 to 2030 under the provisions of EIA Notification 2006-regarding

**Sir/Madam,**

This is in reference to your application submitted to SEIAA, Odisha vide proposal number SIA/OR/MIN/524233/2025 dated 14/02/2025 for approval of District Survey Report (DSR) of Stone Sources of Dhenkanal District for the period 2025-2030 located in District-Dhenkanal, State-Odisha in terms of the provision of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 and subsequent amendment thereto, i.e. Enforcement and Monitoring Guidelines for Sand Mining (EMGSM)-2020 and in pursuance of MoEF & CC, Govt. of India Notification dated 15.01.2016 & 25.07.2018 and as per order of Hon'ble Supreme Court dated 10.11.2021 in Civil Appeal No. 36613662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others)-reg.

2. The particulars of the proposal are as below :

|  |  |
|--|--|
| (i) EC Identification No.                  | EC25C0108OR5596467N  |
| (ii) File No.                              | 524233/234-MINB2/02-2025   |
| (iii) Clearance Type                       | Mining EC Under 5 Ha   |
| (iv) Category                              | B2 & B1  |
| (v) Project/Activity Included Schedule No. | 1(a) Mining of minerals  |
| (vii) Name of Project                      | District Survey Report (DSR) of Road Metal/Building Stone/Black Stone minor mineral of Dhenkanal District. |
| (ix) Location of Project (District, State) | DHENKANAL, ODISHA  |
| (x) Issuing Authority                      | SEIAA, Odisha  |
| (xii) Applicability of General Conditions  | No   |

*[Handwritten Signature]*  
17.09.2025

Deputy Director Mines  
Talcher Circle, Talcher

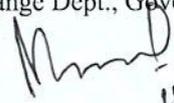
3. In view of the particulars given in the Para 1 above, the project proposal (PP) interalia including Form-2, forwarding letter, proceeding copy, copy of 30 days public notice period, copy of paper clipping and advertisement for Public notice both in Odia and in English and final District Survey Report (DSR) copy of sand sources were submitted to the SEIAA, Odisha for an appraisal by the State Level Expert Appraisal Committee (SEAC) under the provision of EIA notification 2006 and its subsequent amendments.
4. The above-mentioned proposal has been considered by the SEAC in the meeting held on 04.03.2025. The minutes of the meeting and all the documents are available in the PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.
5. Details of the DSR and the brief on the salient features as submitted by the project proponent in Form-2 and as presented during the SEAC meeting are annexed as Annexure-2.
6. The SEAC, in its meeting held on 04.03.2025, based on information & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and compliance thereto furnished by the Project Proponent, the SEAC, Odisha recommended that the SEIAA, Odisha may consider for approval of the DSR of Mayurbhanj District for implementation, subject to insertion/correction of the below mentioned observed by the SEAC on the following points as mentioned below.
  1. DSR for building stone is very exhaustive with data. But it is observed that some of the information may be given for the below point.
  2. Some of the new sources like in page 37, Mouza Nihal Prasad doesn't have any data.
  3. In Item D13, D14, D15, D 16 Non Working Mines do not have any data.
  4. In the case of Parjang Tahasil, the working mine has no data on lease duration, start of operation etc.
  5. D17 Karanda Black stone case, working mines don't give any revenue data for the last three years.
  6. Working mines but production is zero.

The PP has submitted the revised DSR of Road Metal / Building Stone/Black Stone after complying with the quarries raised by SEAC & SEIAA .

7. The SEIAA, Odisha has examined the DSR proposal in 200th Meeting of SEIAA held on 14.05.2025 in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 and subsequent amendment thereto, Sustainable Sand Mining Management Guideline (SSMMG)-2016, Enforcement and Monitoring Guidelines for Sand Mining (EMGSM)-2020 and in pursuance of MoEF & CC, GoI Notification dated 15.01.2016 & 25.07.2018 and as per order of Hon'ble Supreme Court dated 10.11.2021 in Civil Appeal No. 36613662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others) and based on the recommendations of the SEAC, clarification submitted by Project Proponent (PP) to the query raised by SEAC. Accordingly, the PP/competent Authority have submitted their reply and modified revised DSR. After detailed deliberation in the matter, the authority hereby approved the DSR for Stone of Dhenkanal District and the same is attached in annexure-2 also the DSR can be download from attached file.
8. The SEIAA, Odisha reserves the right to stipulate additional conditions, if found necessary.
9. The Validity of DSR is upto 5 years i.e. from 2025 to 2030 from the date of issue of this approval letter.
10. This issue with an approval of the Competent Authority.

**Copy To**

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.

  
17.09.2025

Deputy Director Mines  
Talcher Circle, Talcher

2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Integrated Regional Office (IRO), Ministry of Environment & Forests, A/3, Chandrasekharpur, Bhubaneswar for information.
5. Additional Chief Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi-110032 for information.
7. Chairman/Member/Member Secretary, SEIAA for information.
8. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
9. Collector & DM, Dhenkanal, Sub-Collector, Dhenkanal, Deputy Director of Mines, Dhenkanal, DFO, Dhenkanal, RO, SPCB, Angul, All Tahasildar of Dhenkanal District/Mining Officer, Dhenkanal for Information and necessary action.
10. The Director, Minor Mineral, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
11. Guard file for record/Website/Parivesh Portal

  
17-09-2025  
Deputy Director Mines  
Talcher Circle, Talcher

|  |   |  |   |                     |                |                     |                     |                     |                     |  |   |
|--|---|--|---|---------------------|----------------|---------------------|---------------------|---------------------|---------------------|--|---|
| C3                                     | Tolarpasi Road Metal                    | AJIT SAHU  | At/Po-Nihalprasad, Dist-Dhenkanal, Mob-9938206689                       | 1828 & 30.04.2021   | 12.25A/4.957Ha | 02.02.2022          | 01.02.2027          | 02.02.2022          | Working             | Yes, letter no-3397/SEIAA & 18.10.2021                   | Mouza:-Tolarpasi, Khata No-467, Plot No-1874,(12.25 Acre & Kissam-Patharabani), Lat- 20°47'.29'27"N to 20°47'36.23"N Long-85°55'47.34"E to 85°55'56.01"E  |
| C4                                     | Nihalprasad Road Metal Quarry No V & VI | Sri Jagabandhu Muduli (MD), M/S Jagabandhu Enterprises Pvt Ltd | Plot No-35/B,Sector-A, Mancheswar Industrail Estate, Bhubaneswar-751010 |                     | 5.25A/2.124Ha  | 04.09.2024          | 15.02.2025          | 04.09.2024          | Working             | Yes, letter no-1746/SEIAA & 16.07.2021                   | Mouza:-Nihalprasda, Khata No-1433/1134, Plot No-1241/9761,(3.0 Acre & Kissam-Paatita), Khata No-1433/1155, Plot No-1241/9780,(2.25 Acre & Kissam-Paalita),Lat- 20°47'.00'33"N to 20°47'04.290"N Long-85°57'43.946"E to 85°57'52.682"E   |
| <b>NEW SOURCES</b>                     |   |  |   |                     |                |                     |                     |                     |                     |  |   |
| C5/N                                   | Nihalprasad Road Metal Quarry           | New proposed source  | New proposed source   | New proposed source | 11.1A/4.492Ha  | New proposed source | New proposed source | New proposed source | New proposed source | Not obtained   | Mouza:-Nihalprasad, Khata No-1433/1812, Plot No-6890(Area 5.55 Ac & Sarad-3), Plot No-6890/9993(Area 5.55 Ac & Sarad-3), Lat-20.787 Long-86.017   |
| <b>D. Name of the Tahasil:- Hindol</b> |   |  |   |                     |                |                     |                     |                     |                     |  |   |
| D1                                     | Karanda Black Stone Quarry No. 08       | Laxmipriya Rana  | At-Murudangapalli, Po-Balaramprasad, Dist-Dhenkanal Mob-9937152416      | 4155 & 15.11.2021   | 5.02A/2.031Ha  | 29.08.2022          | 28.08.2027          | 29.08.2022          | Working             | Yes, EC Identification no-EC228001OR16 4177 & 30.07.2022 | Mouza:-KARANDA, Khata No-838, Plot No-3743,( 2.62Acre & Kissam-Patharabani), Plot No-3774(2.40 Acre & Kissam-Patharabani), Lat- 20°42'.50'86"N to 20°43'01.62"N Long-85°21'23.72"E to 85°21'34.22"E   |
| D2                                     | Karanda Black Stone Quarry No. 09       | Ratikanta Rout   | At-Patala, Po-Balaramprasad, Dist-Dhenkanal. Mob-7609043764             | 5036 & 02.12.2020   | 5.39A/2.181Ha  | 01.12.2021          | 30.11.2026          | 01.12.2021          | Working             | Yes, letter no-2716/SEIAA & 18.09.2021                   | Mouza:-KARANDA, Khata No-838, (Plot No-1345,(1.93Acre & Kissam-Patharabani), Plot No-1335, (0.56 Acre & Kissam-Patharabani), Plot No-1485(2.90Acre & Kissam-Patharabani), Lat- 20°43'.28'86"N to 20°43'34.89"N Long-85°21'10.64"E to 85°21'19.67"E  |
| D3                                     | Karanda Black Stone Quarry No. 11       | Mahendra Kumar Behera  | At-Artasantarakteni, Po-Balaramprasad, Dist-Dhenkanal, Mob-9668872616   | 5037 & 02.12.2020   | 3.50A/1.42Ha   | 02.12.2021          | 01.12.2026          | 02.12.2021          | Working             | Yes, letter no-2708/SEIAA & 18.09.2021                   | Mouza:-KARANDA, Khata No-838, Plot No-1565, (3.50Acre & Kissam-Patharabani), Lat- 20°43'.20'91"N to 20°43'26.21"N Long-85°21'43.27"E to 85°21'46.86"E   |
| D4                                     | Karanda Black Stone Quarry No. 12       | Ratikanta Rout   | At-Patala, Po-Balaramprasad, Dist-Dhenkanal, Mob-7609043764             | 5038 & 02.12.2020   | 8.41A/3.403Ha  | 01.12.2021          | 30.11.2026          | 01.12.2021          | Working             | Yes, letter no-2710/SEIAA & 18.09.2021                   | Mouza:-KARANDA, Khata No-837, Plot No-1211,(0.84Acre & Kissam-Taila-2), Plot No-1352,(1.82A/0.736Ha & Kissam-Taila-2),Plot No-1353,(0.11A/0.044Ha & Kissam-Sarad-3),Plot No-1351,(0.94A/0.380Ha & Kissam-Taila-2),Khata No-838, Plot No-1210, (1.34A/0.542Ha & Kissam-Patharabani), Khata No-838, Plot No-1349,(3.36A/1.354Ha & Kissam- |

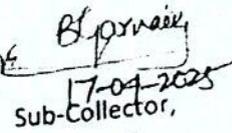
### Certification regarding preparation of DSR

The District Survey Report for all Minor Minerals & Minor Minerals Specified in respect of Dhenkanal District is in accordance with Appendix-X. (I)-for River Sand & (II)- for other than River Sand of S.O. 3611 (E) dt. 25.07.2018 of Ministry of Environment, Forest and Climate Change, New Delhi, Enforcement & Monitoring Guideline for Sand Mining-2020 and in compliance with the orders of Hon'ble Supreme Court dt. 10.11.2021 in connection with C.A Nos. 3661-3662 of 2020. Before preparation of all District Survey report of all Minor minerals, field verification has been conducted by the Sub-divisional Committees consisting of Sub-divisional Magistrate, Officers from Irrigation Department, State Pollution Control Board, Forest Department, Geology Department & Mining Officer. The DSR is being submitted to SEIAA, Odisha, Bhubaneswar for necessary evaluation and approval.

  
Geologist,  
Dhenkanal

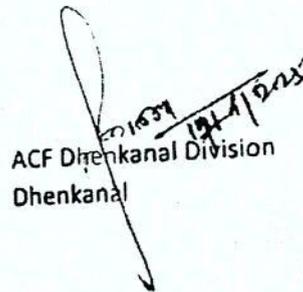
  
Mining Officer,  
Dhenkanal

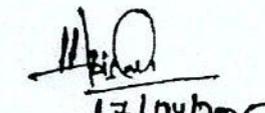
  
Dy-Director Mines,  
Talcher

  
Sub-Collector,  
Dhenkanal

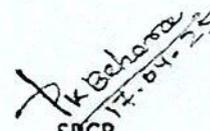
  
Sub-Collector,  
Hindol

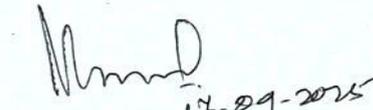
  
Sub-Collector,  
Kamakhyanager

  
ACF Dhenkanal Division  
Dhenkanal

  
AE, RLBC Division,  
Kamakhyanager

  
AEE, Minor Irrigation,  
Kamakhyanager

  
SPCB,  
Angul

  
Deputy Director Mines  
Talcher Circle, Talcher

# True and Typed Copy

## Certification regarding preparation of DSR

The District Survey Report for all Minor Minerals & Minor Minerals Specified in respect of Dhenkanal District is in accordance with Appendix-X. (I)-for River Sand & (II) for other than River Sand of S.O- 3611 (E) dt. 25.07.2018 of Ministry of Environment, Forest and Climate Change, New Delhi. Enforcement & Monitoring Guideline for Sand Mining-2020 and in compliance with the orders of Hon'ble Supreme Court dt 10.11 2021 in connection with CA Nos 3661-3662 of 2020. Before preparation of all District Survey report of all Minor minerals, field verification has been conducted by the Sub-divisional Committees consisting of Sub-divisional Magistrate, Officers from Irrigation Department, State Pollution Control Board, Forest Department, Geology Department & Mining Officer. The DSR is being submitted to SEIAA, Odisha, Bhubaneswar for necessary evaluation and approval.

Geologist,  
Dhenkanal

Mining Officer,  
Dhenkanal

Dy-Director Mines,  
Talcher

Sub- Collector,  
Dhenkanal

Sub- Collector,  
Hindol

Sub- Collector,  
Kamakhyanager

ACF Dhenkanal Division  
Dhenkanal

AE, RLBC Division,  
Kamakhyanager

AEE, Minor Irrigation  
Kamakhyanager

SPCB,  
Anugul

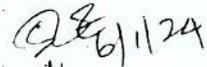
Deputy Director Mines  
Talcher Circle, Talcher

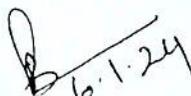
Report on the field visit to Nihalprasad under Gondia Tahasil of Dhenkanal District on 03.01.2024

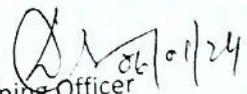
The joint verification was conducted on 03.01.2024 by the undersigned along with Deputy Director Geology, O/o the Joint Director Geology, Dhenkanal and Tahasildar Gondia for grant of quarry permit under Khata No.1433/1812, (Plot No. 6890 area Ac.5.55 dec & 6890/9993 area Ac.5.55 dec ) total area Ac.11.10 dec at Nihalprasad for rehabilitation and up gradation of 4 lane road to 8 lane road of Chandikhole – Paradip section from Matkatpur to Chakara stretch. The plots identified by the R.I. Nihalprasad.

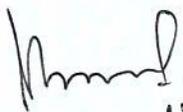
The observations recorded in the area during the field visit are as follows:

1. The area forms a part of Eastern Ghats super group comprising of granite gneisses, metasediments and migmatic granite varieties.
2. The lithounits described above has undergone polyphase deformation and granulite facies metamorphism.
3. In the lease area the lithounit exposed is chiefly granite. It is hard and massive in nature.
4. The rocks are covered by soil alluvium.
5. The rock is affected by closed spaced joints as a result it cannot be used as decorative and dimension stone.
6. The rock can be considered as minor mineral and can be used as road metal.

  
Tahasildar  
Gondia

  
Deputy Director Geology  
O/o Joint Director  
Zonal Survey, Dhenkanal

  
Mining Officer  
Dhenkanal

  
17.09.2024.  
Deputy Director Mines  
Talcher Circle, Talcher

## PUBLIC NOTICE

The Nihalprasad Road Metal Quarry of M/s PSK Infrastructure & Projects Pvt. Ltd., Situated at Village Nihalprasad, under Tahasil Gondia, District Dhenkanal, Odisha over an area of 11.10 acres or 4.492 HA, has been granted environmental clearance by the State Environmental Impact Assessment Authority (SEIAA), Odisha vide E.C. ID No. EC24C0108 OR 5489658N, dtd 05.05.2025 for the 8 lane project of NH-53, Chandikhole-Paradip PKG-2, Details available on SEIAA Odisha website.

**BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH,  
KOLKATA**

**Appeal No. 05/2025 /EZ**

**IN THE MATTER OF:**

Nabin Nanda

...Applicant

Versus

Member Secretary, SEIAA, Odisha & Ors

...Respondent(s)

**VAKALATNAMA**

KNOW ALL to whom those present that I, Suvendra Kumar Samal, Deputy Director of Mines, Talcher, At/Po- Remuan Rd, Talcher, Odisha 759100 on behalf of Respondents No. 3, 4 & 5, do hereby appoint:

**MR. RAMAN YADAV (D/5326/2019), ADVOCATE**

C-167, LGF, DEFENCE COLONY, NEW DELHI – 110024

Ph.: 011-45784866, M- 8800457781 E-mail- [officeoframanyadav@gmail.com](mailto:officeoframanyadav@gmail.com)

(hereinafter called the Advocate(s) to be my/our Advocate(s) in the above- noted case authorized them:

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign, file verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees of each stage.

To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or subject to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of prosecution of the said case.

To appoint and instruct any other legal practitioner authorizing him to exercise the power and authority hereby conferred upon the advocate whenever he may thing fit to do so and to sign the power of attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate(s) or his/their substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our duly authorized agent would appear in court on all hearing and will inform the Advocate(s) for appearance when the case is called. I/we undersigned to hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The appointment costs whenever ordered by the court shall be of the Advocates(s) which he shall receive and retain for themselves.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate(s), remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court. I/we hereby agree that one the fees is paid I/we will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 yrs. The original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the content of which have been understood by me/us on this 22<sup>nd</sup> day of August, 2025.

Raman yadav  
Advocate(s)

Suvendra Kumar Samal  
Client

Deputy Director Mines  
Talcher Circle, Talcher



Office of Raman Yadav <officeoframanyadav@gmail.com>

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## Service of Counter Affidavit filed by R 3, 4 & 5 in the Appeal No.05/2025/EZ titled Nabin Nanda Vs. Member Secretary, SEIAA, Odisha & Others.

1 message

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Office of Raman Yadav <officeoframanyadav@gmail.com>

Sat, Sep 27, 2025 at 4:22 PM

To: Sankar Pani <sankarprasadpani@gmail.com>

Cc: seiaaorissa@gmail.com, paribesh1@ospcboard.org, "nihalprasadroadmetal@gmail.com" <nihalprasadroadmetal@gmail.com>

Dear All,

This is to inform you that the Counter Affidavit on behalf of Respondent No. 3, 4 & 5 in the captioned matter has been filed before the National Green Tribunal, Kolkata.

A copy of the same is being attached herewith for your reference.

This email serves as an advance service.

Office of Raman Yadav  
Advocate, Supreme Court of India  
C-167, LGF Defence Colony, New Delhi -110024  
Mobile: +91 88004 57781

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 Counter Affidavit Nabin Nanda R 3,4,5 (1).pdf  
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